

ns

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
(CAMP: NAGPUR)

Original Application No: St.(N) 203/94

Transfer Application No: --

DATE OF DECISION: 23-9-94

Govinda Sakharam Patle Petitioner

Mr.A.C.Dharmadikari Advocate for the Petitioners

Versus

U.O.I. & Ors. Respondent

Mr.P.S.Lambat Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, V.C.

The Hon'ble Shri K.O.Saha, Member(A)

1. To be referred to the Reporter or not ? M

2. Whether it needs to be circulated to other Benches of the Tribunal ? M


(M.S.DESHPANDE)
VC

M

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

CAMP AT NAGPUR

St. (N) 203/94

Govinda Sakaram Patle

.. Applicant

-versus-

Union of India & Ors.

.. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande,
Vice-Chairman

Hon'ble Shri K.D.Saha, Member(A)

Appearances:

1. Mr.A.C.Dharmadikari
Counsel for the
applicant.

2. Mr.P.S.Lambat
Counsel for the
Respondents.

ORAL JUDGMENT:
(Per M.S.Deshpande, V.C.)

Date: 23-9-94

Mr.A.C.Dharmadikari for applicant.

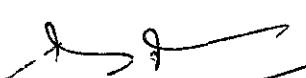
Mr.P.S.Lambat takes notice for respondents.

2. We have heard Mr.A.C.Dharmadikari for the applicant who has made a grievance about the personal difficulty^{ies} which have also ^{been} placed before the authority vide representation dated 20-7-94 and the representation was rejected on 14-8-94 on administrative grounds. According to the applicant there are few more posts at Nagpur where he can be accommodated.

3. We make it clear that we do not wish to enter into this field but ~~the~~ if the applicant makes a fresh representation to the respondents within a week the respondents may consider it within four weeks. In any event the order of transfer, unless the representation is allowed by the respondents, shall be carried out

within eight weeks from today.

4. With this direction the O.A. is
disposed of.


(K.D.SAHA)
Member(A)


(M.S.DESHPANDE)
Vice-Chairman

M